

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 379/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for five number of assets under “Immediate Evacuation System associated with Barh-II TPS” in Northern Region.

Date of Hearing : 23.6.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 23 Others

Parties present : Ms. Rohini Prasad, Advocate, BSPHCL
Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. Order in the instant petition was reserved on 31.8.2021. However, the order could not be issued prior to the Chairperson Shri P. K. Pujari demitting office. Accordingly, the matter is listed for hearing today.
3. The representative of the Petitioner submitted that all the information for determination of tariff has been submitted which may be considered for determination of transmission tariff.
4. Learned counsel for BSPHCL submitted that the submissions made by her on the previous date of hearing i.e. on 31.8.2021 may be considered while allowing claims of the Petitioner. Learned counsel further prayed for a week’s time to file reply to the additional submissions of the Petitioner with regard to ‘Works and Procurement Policy and Procedure’.



5. The Commission directed BSPHCL to submit its reply to the additional submissions of the Petitioner by 1.7.2022 with an advance copy of the same to the Petitioner. The Commission further directed BSPHCL to adhere to the above timeline and observed that no extension of time shall be granted.

6. After hearing the parties, the Commission reserved order in the matter .

By order of the Commission

sd/-
(V. Sreenivas)
Jt. Chief (Law)

